

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR
Original Application No. 79 of 2004

Jabalpur, this the 29th day of January, 2004.

Hon'ble Mr. G. Shanthappa, Judicial Member

Shri K.C. Venkateshwar Rao S/o Shri
K.A.V. Chalpatirao, aged about 53
years, Ex-Mail Guard, Jabalpur,
R/o 2189, Bharat Colony, Ratan
Nagar Road, Jabalpur.

APPLICANT

(By Advocate - Shri S.A. Dharmadhikari)

VERSUS

1. The General Manager,
West Central Railways,
Jabalpur.
2. The Divisional Railway
Manager, WCR, Jabalpur,
3. The Chief Medical Officer
Railway Hospital, Jabalpur

RESPONDENTS

(By Advocate - Shri H.B. Srivastava)

O R D E R (ORAL)

The above OA is filed seeking a direction
to the respondents to make payment of the medical
reimbursement amount forthwith.

2. The brief facts of the case are that the
applicant had suffered stroke of brain haemorrhage on
10.1.2001. Immediately he was admitted to Annant
Hospital, Jabalpur which is the nearest hospital from
his residence. Thereafter immediately his brother informed
about/illness on the same day, i.e. 10.1.2001 to the
Divisional Railway Manager, Jabalpur. Subsequently he
Continued to
ef. take his treatment in the same hospital. For that he
had submitted the medical reimbursement bill to the
respondents duly authorised by the Chief Medical Officer,
Railways Medical Hospital Jabalpur. The applicant had
submitted his medical/bill along with certificate
issued by the Railway Dr. for sum of Rs. 1,36,306/-
The said claim was submitted on 8.3.01. On 19.4.01

: 2 :

the D.R.M.(P) Central Railway has forwarded the medical claim to CMO. Subsequently nothing has happened.

Thereafter, the applicant has submitted his representation dated 11.9.03(Annexure-A-10). The respondents have not taken any decision, neither rejection nor sanction of ~~the~~ claim. Hence, he has approached this Tribunal.

3. Heard the learned counsel for the applicant.

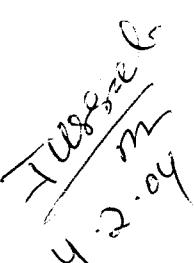
4. The medical claim submitted by the applicant is pending with the respondents since 8.3.01. To meet the ends of justice it is just and necessary to dispose of this OA, with a direction to the respondents to consider the medical reimbursement claim of the applicant in accordance with Rules. Since, the claim is pending for long time, I direct the respondents to take a decision, whether the applicant is entitled for medical reimbursement claim or not ? The said decision has ^{to} be taken in accordance with rules within a period of 2 months from the date of receipt of ^a copy of this order. If the applicant is entitled for medical reimbursement claim, the respondents are directed to sanction the amount and pay to the applicant within 15 days thereafter. The OA is disposed of with aforesaid terms.


(G. Shanthappa)
Judicial Member

पूर्णांगन संघ ओ/स्या.....बबलपुर, दि.....
SKM अधिकारी दस्तावेज़

(1) लति. एस. चतुर्वेदी, नं. १००/१००, बबलपुर
(2) अधेक विधायिका, के काउंसल SA Dharmasthala
(3) राज्यांशु विधायिका, के काउंसल HB Mysore
(4) विधायिका व. ए. १, बबलपुर राज्यांशु

सुनवा एवं अधिकारी कार्यालयी देने 
स्वप्न रजिस्ट्रार 4/2/04


4.2.04